

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No. 257/TT/2013

Subject: : Determination of tariff of the Inter State Transmission Lines connecting two States

Petitioner : Damodar Valley Corporation (DVC)

Date of Hearing : 4.6.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member

Parties Present : None for the petitioner
Shri Raj Kumar Mehta, Advocate, OPTCL

The instant petition has been filed by DVC for determination of transmission tariff of the inter-State transmission lines connecting two states, in compliance with the order of this Commission dated 25.4.2012 in Petition No. 15/ Suo-Motu/2012. DVC has already submitted the details of Annual Revenue Requirements (ARR) approved by WBERC and network configuration.

2. The learned counsel for OPTCL, Respondent No. 2, requested for 15 days time to file reply to this petition.

3. The Commission allowed the request of OPTCL, and directed it to file reply by 25.6.2015, with advance copy to DVC who may file rejoinder, if any, by 3.7.2015.

4. The Commission further observed that due date of filing the information should be complied with and information received after due date shall not be considered while passing the order.

5. Subject to the above, order in the petition was reserved.

By the order of the Commission,

Sd/-

(T. Rout)
Chief (Law)